

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY
AFFAIRS

Civil Secretariat Jammu/Srinagar

Notification

Srinagar, the 17th October, 2022

S.O. 520 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Mohd Ashafaq, JKAS, Assistant Commissioner (Revenue) Doda to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Doda.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoints the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Doda who shall have all the powers of District Magistrate under the said code.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

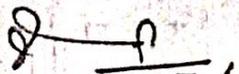
Secretary to Government

No.LAW-POWR/15/2022-10

Dated :- 17 -10-2022

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate Doda. This is with reference to his letter No. 1536-38/DM/Doda Dated:- 13-10-2022.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
8. S. O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
9. Concerned file.
- 10 Incharge Website


(Khursheed Ahmad Bhat)
Additional Secretary to Government